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THE HIGH COURT OF KERALA

Kochi - 682 031
Date : 17.04.2019

NOTICE

Sub:- Production of certified copies of proceedings paper in Criminal Revision Petitions and Criminal Appeals - reg

Ref:- Orders dated 12.03.2019 in CrI. R.P. No. 280/2019 and CrI. A. No.268/2019.

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An Honourable Judge of this Court, vide reference cited has directed the Registry not to receive Criminal Revision Petitions filed against the order of dismissal of a complaint under Section 204 (4) of Cr. P.C and Criminal Appeals filed against the judgment of acquittal of the accused under section 256 (1) of Cr. P.C. , without the certified copy of the proceedings paper being filed along with such Revision Petitions / Appeals, as the case may be. Accordingly, it is hereby informed that henceforth, the Registry will receive only those Criminal Revision Petitions and Criminal Appeals which are filed in compliance with the above directions in the above mentioned matters.

(By Order)


K. Haripal
Registrar General

To

- The Secretary, Kerala High Court Advocates' Association, Ernakulam
(with C/L).
The General Secretary, Kerala High Court Senior Advocates' Association,
Ernakulam.
The Secretary, Kerala High Court Advocate Clerks' Association,
Ernakulam (with C/L).
The Joint Registrars, High Court.
The Deputy Registrars, High Court.
The Private Secretary to the Chief Justice, High Court.
The Assistant Registrars and the Chief Librarian, High Court.
The Court Officers' Sections, High Court.
The Filing Section, High Court.
The CrI. Appeals (I & II) Sections, High Court.
The CrI. RP Section, High Court.
✓ The IT Section, High Court - (for publishing in the High Court Website).
The Confidential Assistants to the Registrars and Additional Registrar
(General Administration), High Court.
The Admn. Records Section, High Court.
The Notice Board, High Court.
The File/Stock File.